## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.182/2017 with CP No.77 (ND)/2008 RT CP No.202/Chd/Hry/2017

Wg.Cdr.J.K.Sharma & Ors ......Petitioners

Versus

Sirhind Club Ltd. & Ors. ......Respondents

Present: Mr. J.S.Toor & Mr.A.S.Likhari, Advocates

for petitioner No.3 & 4.

Mr.Gaurav Sethi, Advocate for petitioner No.5 Mr.Brijender Kaushik, Advocate for respondents.

Learned counsel for petitioners gives up rest of all other respondents at this stage in the main petition as well as in CA No.182/2017 as the relief is mainly against the Club-respondent No.1. The request of the petitioner is allowed. The other names of respondents except the respondent No.1-Club be deleted from the array of respondents in the main petition as well as Misc. Application. Registry to do the needful.

List the matter for arguments on 31.01.2018. CA No.182/2017 shall also be taken up along with the main case. In the meanwhile, the suspension of petitioners No.3 & 4 from the Club is stayed. However, the respondent No.1 – Club would be at liberty to take videography of the acts of nuisance, if any, which the petitioners may be indulging while attending the Club.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 06, 2017